

F. No. J-1/4/2022-CPU
Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

KrishiBhawan, New Delhi
The 20th October, 2022

VACANCY CIRCULAR

Subject: Selection for the post of Member in the National Consumer Disputes Redressal Commission (NCDRC), New Delhi

1. The National Consumer Disputes Redressal Commission (NCDRC) is established under the Consumer Protection Act, 2019 to entertain, *inter-alia*, various appeals under the Consumer Protection Act, 2019. Its headquarter is situated in New Delhi.
2. Applications are invited for the following existing and anticipated 5 vacancies:

S. No.	Post	Date of Vacancy
1	Member	10.05.2021
2	Member	18.06.2023
3	Member	18.06.2023
4	Member	18.06.2023
5	Member	01.07.2023


3. The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 and the Tribunal (Conditions of Service) Rules, 2021.

4. The Search-Cum-Selection Committee constituted under the Tribunal Reforms Act, 2021 for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

5. Prescribed application form, the Tribunals Reforms Act, 2021, the Tribunals (Conditions of Service) Rules, 2021 and the Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020 are also placed in the Department's website consumeraffairs.nic.in for easy reference.

6. The minimum age of eligibility prescribed for the post is 50 years as on the last date of submission of application.

7. As per the provision of the consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020, one post of the Member out of five posts proposed to be filled up, is reserved for Women candidates.


20.10.2022

8. Applications of eligible and willing individuals are requested **through online mode only**, on URL <https://jagograhakjago.gov.in/ncdrc> by 9th December, 2022.

(a) **In case of serving Government officers and persons working in Central/State government undertaking/Autonomous bodies, following documents may also be attached:**

- (i) Copy of the online application form duly signed.
- (ii) Certificate to be furnished by the employer/head of office/forwarding authority as in Annexure-I.
- (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer.
- (iv) Cadre clearance.
- (v) Integrity certificate clearance from vigilance and disciplinary angle as in Annexure-II.
- (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

(b) **In case of retired officers, "No Inquiry Certificate" from the last employer.**


A copy of the application submitted online, may be submitted through proper channel (wherever applicable) along with the documents indicated at (a) and (b) to Shri Alok Kumar Verma, Director (CPU), Department of Consumer Affairs, Room No. 251, Krishi Bhawan, New Delhi – 110001.

9. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.

10. Any application received after due date and without necessary Annexures/documents as mentioned above will not be entertained. Applications which are incomplete or lacking in any details/documents as asked for and those received after the due date will be rejected summarily.

11. The Department of Consumer Affairs reserves the right to cancel the advertisement at any time without assigning any reasons.

12. In the event of selection of serving officials, they would have to resign/take voluntary retirement from the post being held at that time, before taking up an appointment as Member, NCDRC.


20.10.2022

(Alok Kumar Verma)
Director

Tel.: 011-2307 1149

Email – alokkumar.verma@nic.in

To

1. The Registrar General, Supreme Court of India with a request to kindly upload it on its website and give it wide publicity.

2. The Registrar General of the High Courts with a request to kindly upload it on their websites and give it wide publicity.
3. The Registrar, National Consumer Disputes Redressal Commission, New Delhi with a request to kindly upload it on its website and give it wide publicity.
4. The Registrars, State Consumer Disputes Redressal Commission of all the States/UTs with a request to kindly upload it on their websites and give it wide publicity.
5. The Secretaries in the Central Ministries/Departments with a request to kindly upload it on their websites and give it wide publicity.
6. The Chief Secretaries in all the States/UTs with a request to kindly upload it on their websites and give it wide publicity.
7. The Principal Secretaries dealing with Department of Consumer Affairs in all the States/UTs with a request to kindly upload it on their websites and give it wide publicity.

Annexure-I

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF
OFFICE/ FORWARDING AUTHORITY**

1. Certified that the particular furnished by Shri/Smt/Kum-----
-----are correct and he/she possesses educational qualifications and
experience mentioned in the application form.
2. It is also certified that there is no vigilance/disciplinary case either pending or
being contemplated against him/her and vigilance clearance issued by CVO is
enclosed in Annexure-II.
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum-----
-----during the last 10 years' period.
5. The up-to-date attested photostat copies of the ACR/APAR of last years (each
Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum---
-----is enclosed herewith.

Seal & Signature of the cadre controlling Authority

Annexure-II

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS
BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Father's name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs including batch /year/ cadre etc. wherever applicable :
7. Positions held (during ten preceding years) :

S. No.	Organisation (name in full)	Designation & place of posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given) :
9. Whether any allegation of misconduct involving vigilance angle was examined against the officer during the last 10 years and if so with what result (*) :
10. Whether any punishment was awarded to the officer during the last 10 years and if so, the date of imposition and details of penalty (*) :
11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission) :
12. Is any action contemplated against the officer as on date (if so, details to be furnished) (*) :

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter.

Date:

(NAME AND SIGNATURE)